

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH



Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.2066/2001

New Delhi, this the 5th day of October, 2001

Dr. Vikas Ram Pal
Chief Medical Officer
Sushruta Trauma Centre
s/o Shri C.R.Rampal
r/o C-3/103, Phase/II,
Ashok Vihar
Delhi.

... Applicant

(By Advocate: Shri Sachin Chauhan)

Vs.

1. Union of India
through its Secretary
Ministry of Health and Family Welfare
Nirman Bhawan
New Delhi.

2. Secretary
Health and Family Welfare
Government of NCT of Delhi
Secretary Delhi Govt.,
I.P.Estate
New Delhi. . . Respondents

(By Advocate: Shri George Paracken)

O R D E R(Oral)

By Shanker Raju, Member (J):

Heard the parties.

2. The claim of the applicant in this OA is directed against an apprehended action whereby the applicant was to be transferred on account of his being instrumental in investigation in the case against one Dr. Chander Prakash. The learned counsel for the applicant stated that there is no transfer policy of the Government. As such his transfer is to be effected on punitive basis without having any administrative exigency. It is also stated that he has been made to work under a Junior Officer.

3. The respondents have filed their reply. It is stated that there is no cause of action arisen in the present OA as the respondents have not yet issued any transfer orders. It is also stated that in case the applicant has any grievance regarding his service conditions, he is at liberty to raise the same before the respondents. In this view of the matter as the respondents have themselves made a statement that no transfer orders have been issued by them, the present OA has become infructuous. However, if the applicant is aggrieved by any action of the respondents, he is at liberty to make a representation before the respondents and thereafter, if so wishes, to approach this Tribunal in accordance with law. The OA is accordingly disposed of. No costs.

S. Raju

(SHANKER RAJU)
MEMBER(J)

/RAO/